

## **NOTICE**

There is far too much overcrowding in Court Room 37. Advocates and Parties are not observing safety norms and precautions. For this reason, with immediate effect, only those who have matters in Court will be permitted entry. There may be a random check and those without matters will be made to leave.

Advocates and Parties should come to Court only in accordance with their case time slots. These time slots are specified at the top of the board. This is for a reason, which should be obvious. Advocates in the next time slot are not to come to Court ahead of time.

The Associate has been instructed to issue messages on the display board if the previous time slot is delayed for any reason.

If these minimal precautionary measures are not observed, the Court will immediately suspend all physical hearings and revert to online hearings in all matters.

**By order**